

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 25**

**IA 479/2024 IN C.P. (IB)/789(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **TATA CAPITAL FINANCIAL SERVICES LIMITED  
V/s SANTOSHI BARRIER FILM INDIA PRIVATE  
LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Kunal Kanungo, Adv. Tanushree Sogani & Adv. Atishay Jain for the Resolution Professional present. Adv. Aniruth Purushothaman for the Respondent is present. Adv. Chaitanya G. Bhandary i/b Legal Prism for the Respondent No.4 present.

**IA 479/2024**

Ld. Counsel for the Respondent makes a statement that due to disagreement on the date of inspection, the inspection could not take place. Accordingly, this Bench directs both the parties to meet for inspection of the records on **04.07.2024**. It is clarified that one person from the Resolution Professional's team as well as one representing the Financial Creditor shall be deputed.

The inspection shall be carried out in terms of the order dated 09.05.2024. Lis this matter on Board on **08.07.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**